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SLP(C)No. 11784 OF 2001
ITEM No.60

Court No. 5

SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.11784/2001

(From the judgement and order dated 26/02/2001 in DBCSA 1051/98
of The HIGH COURT OF RAJASTHAN AT JODHPUR)

UNION OF INDIA & ORS.

Petitioner (s)

VERSUS

NARAIN SINGH
(With prayer for interim relief)
(With Office Report)

Respondent (s)

Date : 21/09/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s) Mr. Ranjit Kumar, Sr. Adv.
Ms. Binu Tamta, Adv.
Ms. Sushma Suri, Adv.

For Respondent (s) Mr. Dhruv Mehta, adv.
Ms. Anu Mehta, adv.
Ms. Shobha, adv. for
M/s K.L. Mehta & Co., Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J.

.SP2

Learned counsel seeks four weeks' time to file counter
affidavit.
List after four weeks.

.SP1

(N.K. Goel)
Court Master

(H.K. Bhatia)
Court Master